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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

J A I P U R .

O.A. No. 193/93

Date of decision: 10.1.94

GOPAL SINGH

: Applicant.

VERSUS

UNION OF INDIA & ANOTHER: Respondents.

Ms Manju Dave

: Counsel for the applicant.

Ms. K.N. Shrimal

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

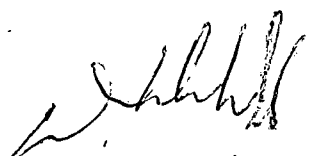
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the applicant.

Perused the petition and the reply filed. Applicant's brother is already in employment. Apart from that, the mother of the applicant is getting pension and dearness allowance exceeding Rs. 1300/- per month. It was also submitted that an amount of Rs. 48,189/- has been paid as death-cum-retirement benefits to the mother. Looking to the members of the family and other circumstances, the High Power Committee rejected the application of the applicant.

2. In the result, we do not find force in the application and the same is rejected.

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(B.N. DHOUNDIYAL)
Administrative Member


(D.L. MEHTA)
Vice-Chairman